

under consideration any proposal for the setting up of a film research centre under the Board of Film Censors; and

(b) if so, the details thereof?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) and (b). The Estimates Committee (1967-68) has in its recent report suggested the desirability of setting up a Research Unit under the Board of Film Censors. This is under consideration.

Renewal of the Passport of Shri Biju Patnaik, former C.M., Orissa

**7323. Shri Kanwar Lal Gupta:
Shri Bal Raj Madhok:**

Will the Minister of External Affairs be pleased to state:

(a) whether the passport of Shri Biju Patnaik, former Chief Minister of Orissa has been renewed for three years; and

(b) if so, why it was issued without obtaining Income-tax clearance certificate?

The Minister of External Affairs (Shri M. C. Chagla): (a) Yes, Sir.

(b) There is no provision in the Passports Act, 1967, requiring income-tax clearance certificates to be obtained before issue of passports.

Representation in Board of Film Censors

**7324. Shri A. Sreedharan:
Shri P. C. Adichan:
Shri Srinivas Misra:
Shri Mangalathumadom:
Shri P. Viswambharan:**

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Government have appointed representative of Films Producers Association on the Board of Film Censors;

(b) if so, what is the number of representatives so appointed; and

(c) if not, why steps have not been taken to appoint representatives of Film Producers Association on the Board of Film Censors?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) and (b). A representative of the Film Federation of India is appointed as a member of the Board of Film Censors as a matter of convention. The term of the member so appointed has expired recently and the question of filling the vacancy by another nominee of the Federation is under consideration. However, in addition to a representative of the Federation another well-known producer, who is a M.P., is also a member of the Board.

(c) Does not arise.

Renewal of Lease of Defence Land in Bulandshar (U.P.)

7325. Shri Ram Charan: Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 895 on the 3rd July 1967 and state:

(a) whether it is a fact that the lease was renewed in the name of Shri Abdul Saleem, ex-lessee on the advice and recommendations of the District Collector on the request of his Ministry;

(b) whether it is a fact that his Ministry have no independent officer or organisation to settle the actual rent on fair basis in the dealing of the above land;

(c) whether it is a fact that another person had offered Rs. 20,000/- per annum for agricultural purposes for the aforesaid land;

(d) whether it is a fact that the policy of 1958 to discontinue the earlier procedure of leasing the land by auction for agriculture was adopted without approval of the Ministry of Finance; and